

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3
SERVICE TAX APPEAL NO. 53287 OF 2018**

[Arising out of Order-in-Appeal No. 97 (RK)ST/JPR/2017-18 dated 26.03.2018 passed by the Commissioner (Appeals) & ADG, DGGSTI, Jaipur (Rajasthan)]

SUMER SINGH

Proprietorshital Transport Co
1, Opp Jyoti Petrol Pump. Road No.1
VKIA, Jaipur Rajasthan

Appellant

Vs.

**COMMISSIONER OF (APPEALS) & ADG,
DGGSTI, JAIPUR.**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **29/01/2024**

FINAL ORDER No. 50156 /2024

BINU TAMTA

A letter has been circulated by the learned Counsel for the appellant requesting for virtual hearing. Since the Learned Authorised Representative for the Revenue has informed that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, present appeal stands dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**